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SLP(C)No. 7032 OF 2002  
ITEM No.21

Court No. 6

SECTION XIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7032/2002  
(From the judgement and order dated 23/08/2000 in OJC 13475/99  
of The HIGH COURT OF ORISSA AT CUTTACK)

STATE OF ORISSA AND ORS.

Petitioner (s)

VERSUS

RAJENDRA KUMAR DAS AND ANR.

Respondent (s)

(With prayer for interim relief and office report)

W I T H

SLP(C)No.7994/2002

(With appln. For condonation of delay in filing SLP and condonation  
of delay in refiling SLP and with prayer for interim relief and  
office report)

SLP(C) No.9699/2002  
(With office report)

SLP(C) No.20165/2002  
(With prayer for interim relief and office report)

SLP(C) No.19708/2002  
(With prayer for interim relief)

Date: 04/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. Jana Kalyan Das,Adv.

For Respondent (s)Mr. Bharat Sangal,Adv.  
Ms. K. Sarada Devi,Adv.

Mr. Sudarsh Menon,Adv.

Mr. Sibho Sankar Mishra,Adv.

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UPON hearing counsel the Court made the following  
O R D E R

Learned counsel on either side are agree that on the  
next date of hearing, they will be prepared to argue the matter.

The matters are adjourned by three weeks.

(Neena Verma)(Vijay Aggarwal)  
Court Master Court Master